## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 236 OF 2018 &</u> IA NOS. 963, 964, 965 & 966 OF 2018

Dated: 28th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s ASCEND Telecom Infrastructure Pvt. Ltd. .... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kanishk Ahuja

Mr. Chirag Deswal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Kishan for R-1

Ms. Rimali Batra

Ms. Saumya Sharma for R-2

## **ORDER**

Mr. Kanishk Ahuja, learned counsel for the Appellant states that subject to the outcome of this appeal, the Appellant shall pay to Respondent No.2/ Maharashtra State Electricity Distribution Company Limited, the tariff in terms of industrial category including all outstanding and current dues, without prejudice to the rights and contentions of all the parties, through RTGS mode on the following bank account details furnished by Respondent No.2:

## Bank Details:

Name of the Bank : Canara Bank

Branch : Makers Chambers 3, 7<sup>th</sup> Floor,

Nariman Point Mumbai-400021

Account No. : 1903201010183 IFSC Code : CNRB0001903 Account Type : Current Account The payment will be accompanied with the list of relevant consumer numbers and invoice details.

Subject to the payment in terms of this order, there shall be no coercive steps.

List the matter on <u>12.10.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 26.09.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 10.10.2018 with advance copy to the other side. Tag to Appeal No. 337 of 2016 and batch.

Registry is directed to issue a copy of this order to the learned counsel for the appellant.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

ts/mk